

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 75 of 1995

Friday this the 13th day of January, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. N.K.Rufus, T/ME Mechanist,
Naval Physical&Oceanographic Laboratory,
Kochi.21.
2. T.S.Radhakrishna Pillai, T/ME (Mechinist)
Naval Physical&Oceanographic Laboratory,
Kochi.21.
3. F.Jerry Boy, T/ME (Machinist)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
4. M.M.George, T/ME (Fitter)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
5. T.K.Ajayakumar, T/M E(Fitter)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
6. Abdul Nazar, T/ME (Welder)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
7. V.Neelan, T/ME (Welder)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
8. C.Ramesan, T/ME (Turner)
Naval Physical and Oceanographic Laboratory,
Kochi.21.
9. K.P.Pareethkutty, T/ME (Turner)
Naval Physical and Oceanographic Laboratory,
Kochi.21. Applicants

(Applicants represented by authorised
agent Ist applicant)

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Scientific Adviser to Defence Minister
and the Director General, Research and
Development Organisation,
Ministry of Defence, Sena Bhavan,
New Delhi. Respondent

(By Advocate Mr. Shefik/ TPM Ibrahim Khan, SCGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

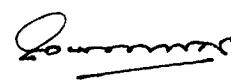
Applicants seek implementation of the recommendations of the "Expert Classification Committee and Anomalies Committee" in respect of certain matters. We find that

for the same purpose applicants have approached the respondent through representations. One of those representations is produced as A3. The representations have been pending for thirteen months and it is high time that a decision is taken in the matter. Applicants will forward copies of the representations by registered post to respondent for his easy reference. Respondent will pass a reasoned order on the representations within six weeks of the date of receipt of the representations. We are not inclined to give more time because respondent had thirteen months at his disposal. We make it clear that we have not expressed any opinion on the question of limitation.

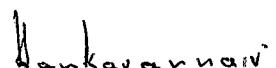
2. Application is disposed of as aforesaid.

No costs.

Dated 13th day of January, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

ks131

List of Annexures

**Annexure A-3: True copy of the reminder dated
24.3.1994 submitted by 9th applicant
to the respondent.**